

The figures for June, 1968 have not yet been published.

- (b) No, Sir.
(c) Does not arise.

Ban on Revision of Pay Scales

16. SHRI ANBUCHZHIAN:
SHRI H. AJMAL KHAN:
SHRI R. K. AMIN:
SHRI CHENGALRAYA NAIDU:
SHRI DHIRESWAR KALITA:
SHRI ESWARA REDDY:
SHRI MEETHA LAL MEENA:
SHRI N. R. LASKAR:
SHRI M. L. SONDHI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Government have decided to extend the ban on revision of pay scales of the Central Government employees by another year;

(b) if so, whether it is also a fact that Government employees are planning to agitate against this decision and in regard to their demands for fixation of minimum pay, neutralisation of the cost of living and merger of dearness allowance with Pay;

(c) if so, whether in view of the great opposition to this decision, Government propose to reconsider their earlier decision regarding ban on revision of pay scales and take steps to settle their other outstanding demands; and

(d) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) Government are not aware whether the employees are planning to agitate against the decision extending the ban on revision of pay scales. They have, however, seen press reports that the employees are considering an agitational approach in connection with their demand for referring to arbitration the two issues, viz., merger of dearness allowance with pay and a need-based minimum wage.

(c) and (d). Since the ban on revision of pay scales has been extended for another year as a measure of economy after careful consideration, Government do not propose to reconsider this decision. Government are however constantly keeping under review service matters affecting Central Government Employees, through the scheme of Joint Consultative Machinery, which is now working both at the National level and Departmental levels also.

Visit of Pakistani experts to Farrakka Barrage

17. SHRI ANBUCHZHIAN:
SHRI INDRAJIT GUPTA:
SHRI CHENGALRAYA NAIDU:
SHRI N. R. LASKAR:
SHRI CHINTAMANI PANI-
GRAHI:
SHRI A. SREEDHARAN:
SHRI N. K. SANGHI:
SHRI RAM AVTAR SHARMA:
SHRI SHIV KUMAR SHASTRI:
SHRI SURYA PRAKASH PURI:
SHRI ESWARA REDDY:
SHRI TRIDIB KUMAR
CHOWDHURY:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that Pakistan accepted the invitation to send experts to the Farrakka Barrage site and the experts of Pakistan visited the Farrakka Barrage site;

(b) the powers and status of the representative of the two countries who discussed this matter;

(c) how far the Pakistani experts were satisfied of the Indian stand;

(d) whether Pakistan also invited Indian experts to visit the Ganga-Kabadak area;

(e) if not, the reasons for entering into a one-sided commitment; and

(f) whether Pakistan have suggested to refer the question of settlement of Farrakka Barrage to International tribunal and if so, the reaction of Government thereto?